

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No.569/2015

In

TA No.1465/2009

New Delhi this the 23rd day of September, 2015

**Hon'ble Mr. Sudhir Kumar, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Puran S/o Sh.Shiv Narain  
R/o M-95, Vijay Enclave,  
Gali NO.6, Vijay Enclave  
Palam, Delhi.

....Petitioner.

(By Advocate: Mr. S.B.S.Vashistha)

**Versus**

Sh. Naresh Kumar  
Chairman,  
New Delhi Municipal Council  
Palika Kendra, Parliament Street, New Delhi.

...Respondent.

**O R D E R (Oral)**

**Hon'ble Mr. Sudhir Kumar, Member (A):**

In the instant case, the order in TA No. 1565/2009 had been passed on 09.01.2014. The applicant of the TA later on filed CP No. 205/2014, which also came to be disposed of by the Tribunal vide order dated 18.5.2015, in which it was noted that the respondents had made substantial compliance of the orders in the T.A., and the CP had been closed. Notices issued to the respondents were also discharged. However, since only sufficient compliance had been made in compliance of the orders of the Tribunal, one sentence was also added to that order in the C.P. that if the petitioner is still aggrieved by the office order of the respondents, he would be at liberty to take recourse to fresh proceedings, as per law, if he is so advised.

2. Now, the petitioner has once-again approached this Tribunal in a second CP No. 569/2015, which does not at all lie, as substantial compliance of the orders passed in the TA No. 1465/2009 has already been noted earlier.

3. Accordingly, the petitioner can only take recourse to the liberty granted in the order dated 18.05.2015 passed in CP No. 205/2014 in TA No.1465/2009, by filing appropriate fresh proceedings in regard to any of his remaining grievances.

4. The present CP stands dismissed at the admission stage itself.

(Raj Vir Sharma)  
Member (J)

(Sudhir Kumar)  
Member (A)



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA 936/2014  
MA 834/2014**

This the 19<sup>th</sup> day of March, 2014

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri A.K.Bhardwaj, Member (J)**

1. Ajay Kumar, UDC  
S/o Shri Harish Chandra,  
R/o AG-1/101A, Vikas Puri,  
New Delhi.
2. Raj Singh Dahiya, UDC  
S/o Shri Suraj Bhan,  
R/o Main Katlupur Road,  
V&PO Nahri,  
District Sonepat,  
Haryana-131103.
3. Mahavir Prasad, UDC  
S/o Shri Dina Nath,  
R/o RZF-10A, Gali Nagar-42,  
Sadh Nagar Part-II, Palam,  
Delhi-110045. ....Applicants.

(By Advocate: Shri C.Raja Ram)

Versus

1. South Delhi Municipal Corporation  
Through its Commissioner,  
Dr.SPM, Civic Centre,  
Near Minto Road,  
New Delhi-110002.
2. North Delhi Municipal Corporation  
Through its Commissioner,  
Dr.SPM, Civic Centre,  
Near Minto Road,  
New Delhi-110002.
3. Shri S.C.Madan, UDC,
4. Shri Gulshan Kumar, UDC,
5. Shri C.S.Kakkar, UDC,
6. Shri N.K.Grover, UDC,
7. Shri N.S.Khosla, UDC,
8. Shri S.K.Khosla, UDC,

(All though: Commissioner, North Delhi Municipal Corporation  
Through its Commissioner, Dr.SPM, Civic Centre,  
Near Minto Road, New Delhi-110002).

(OA 936/2014)

(2)

**ORDER (ORAL)**

**Sh.Sudhir Kumar, Member (A):**

After arguing the case for some time, learned counsel for the applicants seeks permission to withdraw the O.A. presently filed with liberty to file three separate OA, which permission is granted. The Original Application is dismissed as withdrawn with liberty as aforesaid.

(A.K.Bhardwaj)  
Member (J)

/kdr/

(Sudhir Kumar)  
Member (A)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA 641/2012**

This the 19<sup>th</sup> day of March, 2014

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri A.K.Bhardwaj, Member (J)**

Dheer Singh  
S/o Late Shri Jagmer Singh  
R/o H.No.915, Rajeev Nagar,  
Loni, District-Ghaziabad (UP).  
...Applicant.

(By Advocate: None)

Versus

1. South Delhi Municipal Corporation  
Main Road, Green Park,  
New Delhi-110016.  
Through its Commissioner,
2. Sanitary Superintendent,  
South Delhi Municipal Corporation  
Main Road, Green Park,  
New Delhi-110016.  
...Respondents.

(By Advocate: Shri Duli Chand)

**ORDER (ORAL)**

**Sh.Sudhir Kumar, Member (A):**

Case called twice. None is present for the applicant. Learned counsel for the respondents submits that he has already filed reply, to which no rejoinder has been filed. It is seen that earlier two occasions i.e. 03.12.2013 and 20.01.2014, none had appeared on behalf of the applicant. It appears that the applicant is not interested in pursuing his case. Therefore, the Original Application is dismissed in default for non-appearance and non-prosecution.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III

19.03.2014

29.

MA 585/2014

OA 2638/2012

Present: Shri R.K.Sehrawat, counsel for applicant.  
Shri Vijay Pandita, counsel for respondents no.1, 6 and 7.  
Shri Abhay N.Das, counsel for respondents no.2 and 4.  
Dr.Shamsuddin Khan, counsel for respondent no.3.  
Shri Sahil S.Chauhan for Shri Mehmood Pracha, counsel for respondent no.5.

Learned counsel for respondents no.2 and 4 seeks time to file reply to the MA 585/2014, which time is allowed, as prayed for. Learned counsel for the respondents no.1, 6 and 7 submits that no relief has been claimed as against respondents no.1, 6 and 7, and, therefore, they may be discharged from the case. However, learned counsel for the applicant submits that since his candidature itself had been recommended by the Employment Exchange, this prayer may not be acceded to at this stage. Learned counsel for the respondent no.5 submits that he does not wish to file any detailed reply, and would make his submissions orally only, at the time of final arguments.

It is seen that the prayer at Para 8 (a) is in the nature of praying for directions regarding policy decisions to be issued by this Tribunal, to the respondent no.3 (Union of India). Since it has been observed by the Hon'ble Apex Court in the case of **State of Tamil Nadu & Another vs. S.Arumugham & Others** (1998) 2 SCC 196 that the Tribunal cannot enter the domain of policy formulation, and directions cannot be issued by this Tribunal in the particular manner, as sought for, learned counsel for the applicant submits that he may be permitted to drop the prayer at Para 8(a), with liberty to agitate this matter before the appropriate forum. He, thereafter, submits that in view of his having dropped the prayer at Para 8 (a), he is now prepared to argue the case, even in the absence of a detailed counter reply of behalf of respondent no.3.

List the case on 24.04.2014 for final hearing.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
28.  
MA 2050/2013  
OA 338/2009

Present: Ms.Nimanshi Saini for Shri Sagar Saxena, counsel for applicant in MA.  
None for the respondents.

Learned proxy counsel for the miscellaneous applicant seeks permission to carry out necessary amendment on the MA, which permission is granted.

List the case as and when the corrected MA is filed.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
Supplementary 1  
OA 144/2011  
MA 3419/2013

Present: None for the applicant.  
Dr. Shamsuddin Khan, counsel for respondents.

MA 3418/2013 has been filed by the respondents seeking extension of time for complying with the orders of this Tribunal and MA 3419/2013 has been filed seeking condonation of delay in filing the MA 3418/2013. The applicant has already filed reply to the MAs on 11.03.2014, but none is present to argue the case. It has been submitted by the learned counsel for the applicant in MA (respondents in the OA) that the departmental enquiry has not been concluded in time due to non-cooperation on that part of the applicant in the OA. In view of this, in spite of objections filed by the applicant of the OA, MA 3418/2013 and MA 3418/2013 are allowed, granting further time to the respondents to complete the departmental proceedings within four months from today. It is further noted that if the applicant of the OA still refuses to cooperate with the departmental proceedings, that period will not be counted. Both the MAs are accordingly disposed of.

(Dr. Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
16.  
OA 3868/2013

Present: None for the applicant.  
Dr.Shamsuddin Khan for Shri Rajender Nischal, counsel for  
respondents.

Case called. None for the applicant. Learned proxy counsel for the  
respondents has sought short accommodation, which is allowed, as prayed for. Call  
on 25.04.2014.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
22.  
OA 821/2014

Present: Shri Rakesh Kumar, counsel for applicant.  
Shri Sundershan Rajan, counsel for respondent no.3.

Learned counsel for the respondent no.3 submits that he is not in receipt of a copy of the Paper Book either from the learned counsel for the applicant or from the respondents, who have sent to him from the Chandigarh and seeks one day's time to advance his arguments on the point of interim relief after studying the contents of the OA. Let the matter remain on board.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
24.  
OA 843/2014

Present: Shri G.D.Chawla, counsel for applicant.  
Shri Subhash Gosai, counsel for respondent no.1.  
Shri R.V.Sinha, counsel for respondent no.2.

Even though the case been listed only under the heading 'after notice', the learned counsel for the applicant prays that the matter to be heard on the point of interim relief. Notices have already been issued on the point of interim relief as well as in the main OA, and the learned counsel for the respondent no.2 (UPSC) prays that he may be permitted to argue on the merits of the case, apart from the point of interim relief. Arguments heard. Reserved for orders.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
30.  
MA 785/2014  
OA 3425/2012

Present: Shri Amit Kumar, counsel for applicant.

MA 785/2014 has been filed seeking for modification of the order dated 12.11.2013.

Issue notice in MA to the respondents.

Learned counsel for the applicant is permitted to take out dasti notices and serve upon the respondents. Call on 02.04.2014.

**Issue Dasti.**

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No.1438/2013

New Delhi this the 19<sup>th</sup> March, 2014

**Hon'ble Mr. Sudhir Kumar, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Vikas Tiwary, Aged about 27 years  
S/o Shri Sheshmani Tiwary  
R/o Village & Post Raipur Karchuliyan  
District Reeva-486114, Madhya Pradesh. ....Applicant.  
(By Advocate: Shri Anchit H. Sharma)

**Versus**

1. Union of India through  
Department of Personnel and Training  
Ministry of Human Resources Development  
Shastri Bhawan, New Delhi-110001.
2. Union Public Service Commission  
Through its Chairman  
Dholpur House, Shahjahan Road,  
New Delhi-110001. ....Respondents.  
(By Advocate: Shri S.M.Arif, counsel for respondent no.1.  
Shri Ravinder Agarwal with Shri Amit Yadav, counsel for  
respondent no.2.

**O R D E R (Oral)**

**Hon'ble Mr. Sudhir Kumar, Member (A):**

Learned counsels for the respondents no.1 and 2 have submitted that the Central Government has since approved two additional attempts to all categories of candidates with effect from Civil Services Examination 2014, with consequential age relaxation of maximum age for all categories of candidates, if required.

2. In view of this submission, learned counsel for the applicant fairly concedes that the OA has become infructuous and, therefore, the OA is dismissed, as having become infructuous.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
57.  
OA 1932/2013  
MA 1558/2013

Present: Shri Amit Kumar, counsel for applicant.  
Ms.Saroj Bidawat, counsel for respondents.

Learned counsel for the respondents submits that she needs two days' more time to file documents along with an affidavit to show that the applicant had received the employers' share of CPF amounting to Rs.18,000/-. She seeks two days' time for filing of such reply, which is allowed, as prayed for. List the case for further hearing on 27.03.2014.

(Dr.Brahm Avtar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/







Court No.III

19.03.2014

22

OA 2423/2012

Present: Shri T.A.Anssari for Shri Sachin Chauhan, counsel for applicant.  
Shri Vijay Pandita, counsel for respondents.

Case called twice. On the second occasion, Shri T.A.Anssari, learned proxy counsel for the applicant, has appeared and sought adjournment on the ground that the arguing counsel for the applicant is on his legs in the High Court.

It is seen that in Sl.No.23, an adjournment has been sought earlier on behalf of the same counsel on the ground of the arguing counsel being out of station. We are taking a very serious view of such different and purportedly false averments being made through proxy counsel appearing on behalf of the counsel for the applicant, in order to seek adjournment. It is ordered for notices to be issued to Shri Sachin Chauhan, learned counsel for the applicant, and Shri T.A.Anssari, learned proxy counsel for the applicant in this case, and the proxy counsel who had appeared in the case at Sl.No.23 at mention time, to appear and explain their conduct. The order passed in this case has been apprised to Shri Ajesh Luthra, President, and Shri Yogesh Sharma, Secretary, CAT, Bar Association. Let the matter remain on board.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
2.  
OA 2084/2011  
MA 1609/2011

Present: None for the parties.

Case called twice. None for the parties. We desist from passing any adverse orders. Call on 22.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
4.  
OA 3351/2012

Present: None for the parties.

On RFA filed by the learned counsel for the applicant, let the case be called on 29.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
5.  
OA 80/2013  
MA 59/2013

Present: Ms.Bimla Devi for Shri Ajesh Luthra, counsel for applicant.  
None for the respondents.

Learned proxy counsel for the applicant seeks time to file rejoinder, which time is allowed, as prayed for.

List the case on 21.04.2014 before the Registrar's Court for completion of pleadings.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
6.  
TA 105/2013

Present: None for the applicant.

Case called twice. This is a transfer case and nobody has appeared for the applicant.

Registry is directed to issue notice of information to the applicant so that the applicant may pursue this case. Call on 16.05.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
7.  
OA 301/2013  
MA 218/2013  
MA 1212/2013

Present: Ms.Bimla Devi for Shri Ajesh Luthra, counsel for applicant.  
Ms.Sangita Rai for Ms.Rashmi Chopra, counsel for respondents.

Learned proxy counsel for the applicant seeks time to file rejoinder, which time is allowed, as prayed for.

List the case on 14.04.2014. Interim order to continue in the meanwhile.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
8.  
OA 221/2014

Present: Ms.Bimla Devi for Shri Ajesh Luthra, counsel for applicant.  
Shri N.K.Singh for Mrs.Avnish Ahlawat, counsel for respondents.

Learned proxy counsel for the respondents seeks some time to file counter reply, which time is allowed, as prayed for. The applicant may file his rejoinder thereto thereafter.

List the case on 08.05.2014 before the Registrar's Court for completion of pleadings.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
9.  
OA 762/2014

Present:      Proxy counsel for Shri Harpreet Singh, counsel for applicant.  
                  Shri Piyush Gaur for Shri Arun Bhardwaj, counsel for respondents.

Shri Arun Bhardwaj has put in his appearance for the first time today through proxy counsel Shri Piyush Gaur and he has sought time to file short reply on the point of interim relief and to file a detailed reply to the O.A., which time is allowed, as prayed for. Call on 22.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
10.  
OA 806/2014

Present: Ms.Bimla Devi for Shri Ajesh Luthra, counsel for applicant.  
Shri Vijay Pandita, counsel for respondents.

Shri Vijay Pandita has put in his appearance for the first time today and has sought time to file reply, which time is allowed, as prayed for. The applicant may file his rejoinder thereto thereafter.

Call on 29.04.2014. Interim order to continue in the meanwhile.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
11.  
CP 411/2013  
OA 3756/2011

Present: Proxy counsel for Shri S.K.Gupta, counsel for petitioner.  
None for the respondents.

Learned proxy counsel for the petitioner fairly submits that the respondents have since filed counter reply although the same has not yet come on record. He seeks time to advance his arguments in this case, which prayer is allowed, as prayed for.

Registry is directed to place the reply on record, if it is found in order. Call on 23.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
14.  
RA 429/2011  
OA 3060/2009  
MA 1907/2013  
MA 3341/2011

Present: Shri Ajesh Luthra, counsel for review applicant.  
Shri Amar Pandey for Ms. Alka Sharma, counsel for respondents.

Learned counsel for the review applicant seeks some more time to advance his arguments in this case, which prayer is allowed, as prayed for. Call on 31.03.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
15.  
RA 139/2013  
OA 835/2013

Present: None for the parties.

Case called twice. None for the parties. We desist from passing any adverse orders. Call on 29.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
16  
MA 3408/2013  
OA 4317/2011  
MA 1046/2013

Present: Shri Lalta Prasad, counsel for applicant.  
Shri K.R.Sachdeva, counsel for respondents.

Learned counsel for the respondents seeks four weeks' time to implement the order of this Tribunal in response to the MA 3408/2013, which is allowed, as prayed for. Call on 02.05.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
17  
OA 3397/2012

Present: Shri A.P.Dhamija, counsel for applicant.  
Ms.Bhawna for Shri Arun Bhardwaj, counsel for respondents.

On the prayer of learned proxy counsel for the respondents, let the case be called on 31.03.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
18.  
OA 3647/2012

Present:     None for the applicant.  
                 Shri B.N.P.Pathak, counsel for respondents no.1 and 2.  
                 Shri Ashok Kumar, counsel for respondent no.3.

Case called twice. None has appeared for the applicant on both occasions.  
Giving one more opportunity to the applicant to complete his arguments, list the  
case on 24.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
19.  
OA 1036/2013

Present: Shri Ajesh Luthra, counsel for applicant.  
Shri N.K.Singh for Mrs.Avnish Ahlawat, counsel for respondents.

After advancing the arguments for sometime, learned counsel for the applicant seeks leave and permission to implead some persons, as party respondents, which permission is granted. He is permitted to file amended Memo of Parties accordingly.

Registry may issue notice thereafter. List the case on 24.04.2014. Interim order to continue in the meanwhile.

Registry is directed to display this case under the heading of '**For Directions**' in place of '**Part Heard Matters**'.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
20.  
OA 3483/2011

Present:     None for the applicant.  
                  Shri Jawahar Singh for Ms.Harvinder Oberoi, counsel for respondents.

Case called twice. None has appeared for the applicant. Call on 28.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
21.  
OA 1448/2012

Present: Shri K.C.Dubey, counsel for applicant.  
Shri Piyush Gaur for Shri Arun Bhardwaj, counsel for respondents.

Learned proxy counsel for the respondents seeks short accommodation on the ground of the arguing counsel for the respondents being out of station. His prayer is allowed. Call on 14.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
23.  
OA 2514/2012

Present: Shri Piyush Gaur for Shri Sachin Chauhan counsel for applicant.  
Shri Jawahar Singh for Mrs.Harvinder Oberoi, counsel for respondents.

Learned proxy counsel for the applicant seeks short accommodation on the ground of the arguing counsel for the applicant being out of station. His prayer is allowed. Let the matter remain on board.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
24.  
OA 2798/2012

Present: None for the applicant.  
Ms.Sangita Rai, counsel for respondent no.3.

Case called. Learned counsel for the respondent no.3 submits that she is filing counter reply during the course of the day. The applicant may now file rejoinder thereto. Call on 15.05.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
27.  
OA 96/2013

Present: Shri Sidharth Singh Malik for Shri P.K.Arya, counsel for applicant.  
Shri C.Raja Ram for Shri Amit Anand, counsel for respondents.

Learned proxy counsel for both sides have sought short accommodation to advance their arguments in this case, which prayer is allowed, as prayed for. Call on 29.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
25  
OA 2943/2012  
MA 2435/2012

Present: Shri Ajesh Luthra, counsel for applicant.  
Shri T.A.Anssari, counsel for respondents.

On the prayer of learned counsel for the applicant, let the matter remain on board.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
26.  
OA 3921/2012

Present: Shri Gopi Chand, counsel for applicant.  
None for the respondents.

Case called twice. On both occasions, learned counsel for the applicant is prepared to argue the case but none has appeared for the respondents. Giving last opportunity to the respondents to advance their arguments, list the case on 16.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

Court No.III  
19.03.2014  
28.  
OA 2802/2013

Present: Shri Piyush Gaur for Shri Arun Bhardwaj, counsel for applicant.  
Ms.Bhawna for Ms.Harvinder Oberoi, counsel for respondents.

Learned proxy counsel for the applicant seeks short accommodation to advance his arguments in this case, which prayer is allowed, as prayed for. Call on 24.04.2014.

(A.K.Bhardwaj)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/